

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

3

T.C.P No. 504/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017

NAME OF THE PARTIES: Mural Bulldozing Pvt.Ltd.
V/s.
Supreme Infrastructure India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
3.	MS. KANCHANLATA GUPTA	ADV. FOR THE RESPONDENT	<i>Mr. Sheetal Prakash Aoh. for The Petitioner</i>

ORDER

TCP No. 504/I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel as well as Respondent Counsel present. On verification of the record, since it appears that Form under Insolvency & Bankruptcy Code, 2016 has not been filed on or before 15.7.2017, this Company Petition is abated with liberty as mentioned in the Notification dated 29.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)